

**PRODUCTION OF CHILDREN'S FILMS IN
COLLABORATION WITH AMERICAN FILM
INDUSTRY**

223. SHRI P. N. RAJABHOJ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that plans have been formulated by the Films Division for the co-production of children's films in collaboration with the American film industry; and

(b) if so, what are the salient features of the plan and when it is likely to be implemented?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) and (b) The Films Division has no plans for co-production of children's films in collaboration with the American Film Industry. The Children's Film Society has, however, under examination such a proposal.

PAPERS LAID ON THE TABLE

NOTE BY PROF. GALBRAITH ON RATIONALE ' OF INDIAN ECONOMIC ORGANISATION

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, on behalf of Shri Gulzarilal Nanda, I beg to lay on the Table a copy of a note dated April 29, 1959, by Prof. J. K. Galbraith on the Rationale of Indian Economic Organisation. [Placed in Library, See No. LT-2558/60.]

**COAL BEARING AREAS (ACQUISITION AND
DEVELOPMENT) AMENDMENT RULES,
1960**

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): Sir, I lay on the Table under subsection (3) of section 27 of the Coal Bearing Areas (Acquisition and Deve-

IPostponed from the 14th December, 1960.

lopment) Act, 1957, a copy of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Notification G.S.R. No. 1457, dated the 5th December, 1960, publishing the Coal Bearing Areas (Acquisition and Development) Amendment Rules, 1960. [Placed in Library, See No. LT-2564/ 60.]

**ASSURANCES, PROMISES AND UNDERTAKINGS
GIVEN DURING VARIOUS SESSIONS OF THE
RAJYA SABHA AND ACTION TAKEN THEREON**

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAIN SINHA) : Sir, I lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each: —

- (j) Statement No. X—Twentieth Session, 1958.
- (ii) Statement No. VIII—Twenty-sixth Session, 1959.
- (iii) Statement No. IV—Twenty-ninth Session, 1960.
- (iv) Statement No. II—Thirtieth Session, 1960.
- (v) First Statement—Thirty-first Session, 1960.

[See Appendix XXXI, Annexure Nos. 27 to 31 for (i) to (v).]

**FIRST ANNUAL REPORT 1959-60 OF THE
TRADE MARKS REGISTRY**

THE MINISTER OF COMMERCE (SHRI N. KANUNGO) : Sir, I beg to lay on the Table, under section 126 of the Trade and Merchandise Marks Act, 1958, a copy of the First Annual Report of the Trade Marks Registry for the financial year ending 31st March, 1960. [Placed in Library, See No. LT-2550/ 60.]

**THE STANDARDS OF WEIGHTS AND MEASURES
(CONVERSION OF LAND AREAS)
RULES, 1960**

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to lay on the